USE OF CSR FUNDS FOR WATER RECYCLE AND HARVESTING

QUESTION

4342. SHRI SHANKARBHAI N. VEGAD:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government has any plan to use the Corporate Social Responsibility (CSR) funds for the water recycling and water harvesting in India and if so, the details thereof; and

(b) whether Government has any data of the ONGC’s CSR fund used for water harvesting in Gujarat and if so, the details thereof, district-wise?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI ARJUN RAM MEGHWAL)

(a): The Ministry of Corporate Affairs does not allocate Corporate Social Responsibility (CSR) funds. Section 135 (3) & (4) of the Companies Act, 2013 empower the Board of the company to take decisions with respect to the allocation of CSR funds for items listed in Schedule VII of the Act. ‘Water recycling and water harvesting’ are covered under the head “environmental sustainability and ecological balance” or “rural development” as listed in Schedule VII of the Act.

(b): ONGC has spent an amount of Rs.91.52 lakh and Rs. 6.50 lakh in the years 2009-10 and 2016-2017 respectively for water harvesting in Gujarat from the CSR funds, the details of which are as under:-

(i) Financial Support for Construction of 09 Nos. Recharge Tubewells in and around operational areas of Mehsana with financial implication of Rs. 91.52 lakh to Gujarat Water Resources Development Corporation Limited, G.T.W. Division, Ahmedabad (Gujarat).

(ii) Financial Support for Recharge Tubewell at Village Jagudan, Taluk and District Mehsana with financial implication of Rs. 6.50 lakh.

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